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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JODHPUR BENCH

O.A. No. 278/1995.

Date of Order 13.7.1995.

Brij Mohan

.....Applicant.

Vs.

Union of India & others

.....Respondents.

For the applicant

- Mr. Y.K. Sharma, advocate.

ORDER (CRAL)

( Hon'ble Ms. Usha Sen, Administrative Member )

...

Heard Shri Y.K. Sharma, counsel for applicant.

2. The facts of the case are that the applicant was appointed as Casual Labour on 14.5.1980 and was granted temporary status on 29.10.1984. The applicant has made an averment that he has been put on clerical duties since 1.4.1985 in the pay scale of Rs. 950-1500. He has also been paid the difference of wages between the scales of Storeman and M.C.C. for the period 1.4.85 to 20.6.1991 vide letter dated 1.3.1994 at Annexure A/3. Thereafter he has been continuously working in the scale of Rs. 950-1500 till date.

3. The applicant submitted a representation to regularise him on the post of M.C.C. keeping in view the instructions of the General Manager, dated 11/15.2.1991, a copy of which is enclosed at Annexure A/4. This representation is dated 11.3.95 and is placed at Annexure A/1. No reply has been received to this representation. The prayer of the applicant in this O.A. is that the respondents be directed to regularise him in the grade of M.C.C./Clerk.

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4. Considering the facts of the case, in my view, <sup>would</sup> no prejudice ~~be~~ be caused if the respondents are directed to consider the representation of the applicant dated 11.3.95 (Annexure A/1) and give a reply thereto by a speaking order, meeting all the points made in the representation, within a period of three months from the date of communication of this order.

With this direction the OA is disposed of at the admission stage.

A copy of the O.A. may be sent to the respondents alongwith a copy of this order.

Usha Sen  
( USHA SEN )  
ADMINISTRATIVE MEMBER

MS